

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 950/97

New Delhi, this the 30th day of Sept. , 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri N Sahu, Member (A)

Shri Raj Guru Khokhar,
Son of Shri Tej Singh,
R/o Village. Badarkha-250617
Distt. Meerut (U.P)
(By Advocate: Shri M.S. Dahiya)

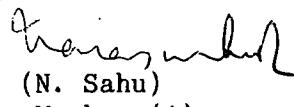
-Versus-

1. Secretary,
Union Public Service Commission,
Dholpur House, New Delhi.
2. Secretary, Post and Telegraphs,
Ministry of Telecommunication,
Govt. of India, Khursheed Lal Bhawan
(By Advocate: (Mrs. P.K. Gupta)

ORDER (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The petitioner had prayed in this O.A. for declaring as void and further directed the respondents to allow the petitioner to sit in the examination. By an order dated 7.5.1997, we had declined the said relief by way of Interim relief, but it was stated in the said order that the respondents were at liberty to let the petitioner appear in the examination provisionally. Information has come today after the petitioner has made a statement before the Deputy Registrar stating that the relief sought in the OA has been granted and he has no grievance now. In view of the said statement and in view of the statement today that no other relief is being sought, this OA has become infructuous. The respondents may declare the result in accordance with the law. No order as to costs.


(N. Sahu)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)

Mittal